

Serial No. of Order	Date of Order	Order with Signature
23	12.9.96	<p>Heard Shri D. Mohanty, counsel for the petitioner and Shri Ashok Mohanty, counsel for the Respondents. Shri Mohanty has produced a copy of the findings/order of the disciplinary authority after completion of departmental inquiry initiated against Shri Balaram Sethi, Daftary (Applicant). The findings of the order are as under:</p> <p>" Shri Balaram Sethi, Daftary is guilty of eight charges framed against him. The charges of unauthorised absence, violating security norms to secure entry into high security complex by scaling the wall are such that individually, they will merit the most stringent punishment. And the delinquency is of such a nature that if ignored will have adverse affect on the functioning of this Organisation and therefore, his continuance of service is not desirable.</p> <p>However, taking his long years in service into consideration, I take a lenient view and order the imposition of penalty of compulsory retirement from service with effect from the date of issue of this order."</p> <p>In view of this Shri D. Mohanty for the petitioner states that the Original Application is not pressed. Accordingly, the Original Application is dismissed.</p> <p style="text-align: right;">Member (ADMINISTRATIVE)</p> <p style="text-align: right;">Adj. to 12.8.96 for hearing. F.M. 23/8 Bench</p> <p style="text-align: right;">Adj. to 12.9.96 for hearing. F.M. 23/9 Bench</p> <p style="text-align: right;">Counter file SB Case for hearing Pl. By 11-6-96 Bench</p> <p style="text-align: right;">For hearing. F.M. 12/8 Bench</p> <p style="text-align: right;">For hearing. F.M. 23/7 Bench</p> <p style="text-align: right;">Adj. to 12.8.96 for hearing. F.M. 23/8 Bench</p>